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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

5.1.1990.

CCP No.185/89.

in
O.A. No.1148/1989.

Shri V.K. Nadhwa Vs. Shri Mohanjit Singh, Director, Directorate of Printing, 'B' Wing, Nirman Bhawan, New Delhi and another.

Petitioner through counsel Shri S.K. Sawhney.

On behalf of respondents Shri N.S. Mehta, Senior Counsel is present.

We have heard learned counsel for the parties.

We understand that the petitioner has joined duty on 29th December, 1989 and has also been paid his dues.

The petitioner also makes a complaint about non-allocation of seat or allocation of work. These are matters which are dealt with by the Senior Officers of the Department and it is not for us to give any direction. Learned counsel for the petitioner prayed that the petitioner is entitled to costs. We had directed this matter on 4.12.1989 to come up on 4.1.1990. It was on the list on 4.1.1990 but could not reach. Since the order has been complied with, there is no point in proceeding with the C.C.P. any further. With these observations, the CCP is disposed of. Notice of contempt discharged. There will be no order as to costs.

C. C. P.

(P.C. Jain)
Member (A)
5.1.1990.

AB

(Amitav Banerji)
Chairman
5.1.1990.

SKS